

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWADESH GREEN INFRA LIMITED

1	Name of corporate debtor	SWADESH GREEN INFRA LIMITED
2	Date of incorporation of corporate debtor	31.03.2015
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. of corporate debtor	U27100DL2015PLC278594
5	Address of the registered office and principal office (if any) of corporate debtor	C-201, Naraina Industrial Area, Phase-I, New Delhi, South West Delhi -110028 B-13, Gulmohar Park, New Delhi- 110049
6	Insolvency commencement date in respect of corporate debtor	08.07.2026 order received on 10.07.2026
7	Estimated date of closure of insolvency resolution process	04.01.2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	Niraj Kumar IBBI Registration No.: IBBI/IPA-001/IP-P-02368/2021-2022/13586
9	Address and e-mail of the interim resolution professional, as registered with the Board	E-47, IARI Pusa Campus, New Delhi-110012 Contact No.: +91 9818727408 E-mail: njhaandco@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, New Delhi-110028 Email: cirp.swadeshgreeninfra@gmail.com
11	Last date for submission of claims	22.07.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Court - III has ordered the commencement of a corporate insolvency resolution process of **Swadesh Green Infra Limited** on **08.07.2026** (Order received on 10.07.2026)

The creditors of **Swadesh Green Infra Limited**, are hereby called upon to submit their claims with proof on or before **22.07.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Not Applicable in the present case, as no classes of creditors have been ascertained.

Submission of false or misleading proofs of claim shall attract penalties.

Niraj K.

Niraj Kumar

Interim Resolution Professional

SWADESH GREEN INFRA LIMITED

Date: 11-07-2026

Place: Delhi

IBBI Regi Number:IBBI/IPA-001/IP-P-02368/2021-2022/13586

AFA: AA1/13586/02/300627/109428 Valid up to 30.06.2027

205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, Delhi- 110028



FORM NO. 1
DEBTS RECOVERY TRIBUNAL, LUCKNOW
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow -226 007
 (Area of Jurisdiction - Part of Uttar Pradesh)

DRC NO. 1290 of 2023

NOTICE UNDER RULE 2 OF SECOND SCHEDULE OF THE INCOME TAX ACT, 1961, READ WITH SECTION 29 OF RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

INDIAN BANK (ERSTWHILE ALLAHABAD BANK) V/S M/S ROYAL STYLE GARMENTS & ORS

To,

- M/s Royal Style Garments Through its Proprietor Shri Gulbahar Saifi Situated at Plot No. 13, Jawahar Quarter, Begum Bridge, Meerut.
- Shri Gulbahar Saifi S/o Shri Abdul Gaffar Saifi Proprietor of M/s Royal Style Garments R/o House No. 107, Eidgah Colony, Distt. Meerut.
- Mohd. Shahid S/o Mohd. Yameen R/o 337/3, Shakoor Nagar, Lisari Gate, Meerut
- Smt. Gulnaz Haneef W/o Gulbahar Saifi R/o House No. 561, Shastri Nagar, Sector-11, Meerut

..... Judgement Debtors

This is to notify that a sum of **RS. 30,27,335.01 (RUPEES THIRTY LACS TWENTY SEVEN THOUSAND THREE HUNDRED THIRTY FIVE & ONE PAISA)** together with pendente lite and future interest @10.00% per annum from the date of filing of the Original Application i.e. 17.03.2020 till full recovery is made from the Defendant together with court jointly and severally is due from you as per order dated 03.07.2023 passed by Hon'ble Tribunal in O.A.No. 357 of 2020.

1. You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993.

2. You are hereby ordered to declare on Affidavit the particulars of asset on or before 28.09.2026

3. You are hereby ordered to appear before the undersigned on 28.09.2026 at 10.30 A.M.

4. In addition to the sum aforesaid you will also be liable to pay the following costs.

Details of cost:

Application fees :-Rs. 33,005/-
 Advocate fees :-NIL
 Publication Charges :-NIL
 Miscellaneous Expenses :-NIL
 Clerkage :-NIL

Given under my hand and seal at Lucknow this 8th day of July, 2026

**Recovery Officer I
 Debts Recovery Tribunal
 Lucknow**

Rasandik Engineering Industries India Limited
 (CIN: L74210HR1984PLC032293)
 Reg. Off: Plot No. 1, Roj-Ka-Meo Industrial Area, Sohna, District Nuh, Haryana - 122103
 Web: www.rasandik.com Email: cs@rasandik.com

NOTICE OF 42nd ANNUAL GENERAL MEETING (AGM) TO BE HELD THROUGH VIDEO CONFERENCE (VC)/ OTHER AUDIO VISUAL MEANS (OAVM), E-VOTING INFORMATION AND CUT-OFF DATE RECORD DATE

1. NOTICE is hereby given that the 42nd AGM of the Members of Rasandik Engineering Industries India Limited will be held on Friday, 31st July, 2026 at 11:00 a.m. through Video Conferencing (VC)/Other Audio Visual Means (OAVM), to transact the businesses as set out in the Notice of AGM, in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), read with MCA General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 read with the subsequent circulars issued in this regard, the latest being Circular No. 03/2025 dated September 22, 2025 ("MCA Circulars"), without the physical presence of the Members at a common venue.

2. In compliance with the aforesaid MCA Circulars and applicable provisions of the SEBI Listing Regulations, electronic copies of the Notice of AGM and Annual Report of the Company for the financial year 2025-2026 have been sent on July 7, 2026 in electronic mode via e-mail to all the Members whose e-mail IDs are registered with the Company/MUGF Intime India Private Limited ("MUGF"), Registrar and Transfer Agent (RTA)/Depository Participants (DPs) as on July 3, 2026. The Notice of AGM and Annual Report are also available on the website of the Company <https://www.rasandik.com/report.html> and on the websites of the stock exchanges i.e. BSE Limited at www.bseindia.com, where the Company's shares are listed, and on the website MUGF Intime India Private Limited at <https://instavote.linkintime.co.in/>

3. Additionally, in accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, a letter has been sent on July 7, 2026, to the Members whose e-mail address is not registered with the Company's RTA/DP, providing the exact web-link of the Company's website i.e., <https://www.rasandik.com/report.html> from where the Annual Report for the financial year 2025-26 can be accessed.

4. The facility of casting votes by the Members (e-Voting) will be provided by MUGF. The Notice of AGM contains instructions regarding the manner in which the Members can join the AGM and cast their votes through remote e-Voting and e-Voting during the AGM.

5. Members holding shares either in physical form or in dematerialized form as on the cut-off date Friday, July 24, 2026, may cast their vote electronically (remote e-Voting and e-Voting) on the businesses as set out in the Notice of AGM through the electronic voting system of MUGF. The voting rights of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date.

6. All the Members are informed that:

- The Ordinary businesses as set out in the Notice of AGM will be transacted through voting by electronic means.
- The remote e-Voting shall commence on **Tuesday, July 28, 2026 at 9:00 A.M. (IST)**.
- The remote e-Voting shall end on **Thursday, July 30, 2026 at 5:00 P.M. (IST)**.
- The cut-off date for determining the eligibility to vote by remote e-Voting or e-Voting at the AGM is Friday, July 24, 2026. A person who is not a member as on the cut-off date should treat this Notice for information purposes only.
- Any person who acquires shares of the Company and becomes a member after sending of the Notice of AGM and is holding shares as on the cut-off date i.e. Friday, July 24, 2026, can follow the process for generating the login ID and password as provided in the Notice of AGM. If such person is already registered with MUGF for e-Voting, the existing User ID and password can be used for casting vote.
- Members may note that the remote e-Voting module shall be disabled by MUGF after the aforesaid date and time for remote e-Voting and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
- The Annual Report for the financial year 2025-26 and the Notice of AGM are available at www.rasandik.com/report.html

7. M/s. AKDC & Associates, Practising Chartered Accountants (Firm Registration No. 022842N), through its Partner, CA Awanish Kumar, has been appointed as the Scrutinizer to scrutinize the remote e-Voting process and e-Voting during the Annual General Meeting in a fair and transparent manner.

8. Members holding shares in demat mode and who have not updated their KYC details, such as PAN, e-mail address and bank account details, are requested to register the same with their Depository Participant (DP). Members holding shares in physical mode who have not updated their KYC details are requested to update the same with the Company's RTA.

9. Important points to note:

- E-voting at the AGM: In addition to the remote e-voting, a facility for e-voting shall also be made available at the AGM through InstaMeet.
- Subsequent voting not allowed: The Members who have cast their vote by remote e-voting prior to the AGM will be entitled to attend the AGM but shall not be entitled to cast their vote again.
- Proportion of voting rights of a member / beneficial owner shall be in proportion to his share in the paid-up equity share capital of the Company as on the cut-off date.
- Detailed Instructions: Refer Note No. 23 of the AGM notice.
- Queries / Issues: Refer FAQs and InstaVote e-voting manual available at <https://instavote.linkintime.co.in/> or write an e-mail to enotices@in.mnps.mufg.com or call on 022-49186000.

10. Procedure: Attending the AGM:

Important points to note:

- Web-link to attend: <https://instameet.in.mnps.mufg.com>.
- Defaulted procedure: Refer Note No. 23 of the AGM Notice.
- For queries/issues login: Send an e-mail to instameet@in.mnps.mufg.com or call 022-49186175.

11. Members can also refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at <https://instavote.linkintime.co.in/> or write an e-mail to enotices@in.mnps.mufg.com or call on 022-49186000 or connect to Mr. Sunil Mishra - Manager, MUGF Intime India Private Limited, Noble Heights, 1st Floor, C-1 Block, Near Savitri Market Janakpuri, New Delhi - 110058. In case of any queries or issues regarding attending the AGM through VC/OAVM or remote e-voting, Members may write to the Company at cs@rasandik.com

For Rasandik Engineering Industries India Limited Sd/-
Pradeep Chandra Nayak
 Company Secretary

Date: July 10, 2026
 Place: Sohna, Haryana

VASTU HOUSING FINANCE CORPORATION LTD
 Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontiger.net>

S/N	Account No. and Name of borrower, co-borrower, Mortgagees	Demand & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LP000000090007 Rajpal (Borrower), Krishna Devi (Co-Borrower), Ku Pooja (Co-Borrower)	Demand Notice Date 20/05/2024 & Amt Rs. 1323771/- as on 15/05/2024 + Interest Cost etc. & 27/Feb/26	Property at Khawat No 1119 Khata No 1286 Murkba No 22 Killa No 11/2 (7-12) Waka Safidon Distt Jind Haryana 126112 measuring 101 sqyds or 3 Marla 3	Rs. 1846413/- Rs. 184641/-	12/08/2026 Timings 10:00 AM to 12:00 PM, 11/08/2026 up to 5:00 PM, 23/07/2026

1. All Interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontiger.net>. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address : Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad - 380 006 Gujrat (India). Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869. email id: ramprasad@auctiontiger.net, support@auctiontiger.net

2. For further details on terms and conditions please visit <https://sarfaesi.auctiontiger.net> to take part in e-auction.

3. For more details about the property kindly contact to Authorized officer Raman Joshi, Contact no. 7838239620

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Date : 11.07.2026
 Place : Jind

Authorised officer
 Vastu Housing Finance Corporation Ltd

PUBLIC NOTICE

Borrowers & Co-Borrowers - Miss. Riya Thakur, Mr. Rajesh Thakur, Mrs. Savita Thakur (Prospect) No. 980784, IL10280785 Auction Notice dated 10.06.2026, and published dated 13.06.2026 issued under order Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002, for Mortgaged Property/Secured Asset being All that part & parcel of the property bearing: First Floor, Left hand side Western Portion, (adjoining to A-47A) of Property bearing No A-48 and A-48A, out of Khata No 129 and Khata Khatori No 5350, Situated at Anandpur, A. Ghari, East of Kailash, Jharia Maria, New Delhi 110055 Area Admeasuring (in Sq. Ft.) Property Type: Area Admeasuring, Built Up Area Property Area: 540.00, 473.00 (hereinafter referred to as "the Property/Secured Asset") hereby stands Withdrawn

Sd/- Authorised Officer,
 Assets reconstruction Company (India) Ltd.,
 Trustee of Arcl - Trust - 2026 - 015

Place : New Delhi
 Date : 11.07.2026

"IMPORTANT"

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U.P. POWER CORPORATION LIMITED
 3rd Floor, Shakti Bhawan Extn., 14 Ashok Marg, Lucknow-226001, Uttar Pradesh
 Phone No. 0522 2218297, e-mail: ce.pmc@uppl.org

ENGAGEMENT OF CONSULTING ENGINEERING FIRM AS UTILITY ENGINEER OF UPCL FOR THE 1600 MW DBFOO THERMAL PROJECT IN UTTAR PRADESH
Tender Specification No. 01/PLG/1600 MW/Thermal/Utility Engineer/2026

UP Power Corporation Limited (UPCL), invites proposals for selection of consultancy engineering firm to act as Utility's Engineer, through an open competitive bidding, which shall discharge duties in conformity with the Terms of Reference (TOR) as specified in the Request for Proposal (RFP) document.

The Bid Process is a two-stage selection process in evaluating the Proposals comprising technical and financial bids to be submitted in online e-tendering portal. In the first stage, technical evaluation will be carried out and based on technical evaluation, list of short-listed Bidders shall be prepared and subsequently the financial evaluation will be carried out. Bidders may download the Request for Proposal (RFP) document from ISN-Bharat Electronic Portal website <http://www.Bharat-ElectronicTender.com> from 11-07-2026 onwards, as per following timelines:-

Sl.	Event Description	Date
1.	Date of Release of NIT	11-07-2026
2.	Proposal Due Date	04-08-2026 at 15:00 Hrs
3.	Date & Time of Opening of Technical Proposal / Bid	04-08-2026 at 17:00 Hrs

Prospective Bidders should regularly visit website to keep themselves updated regarding timelines/clarifications/amendments/time extensions, etc if any, related to this bidding process. Such information will not be published in the newspapers.

Note: UP Power Corporation Limited reserves the right to cancel or modify the process any time without assigning any reason and without any liability. This advertisement is not an offer.

Sd/-
 Chief Engineer (Planning), UPCL

संख्या 11 ज.स.पाकाल/ज.स.2026, दिनांक 10.07.2026

केनरा बैंक Canara Bank
 POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) [hereinafter referred to as "the Act"] and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 12.01.2015 calling upon the borrower/guarantor/mortgagor in the account of **M/s Micronet Infocom through its Proprietor Smt. Komal Madan and Guarantor Smt. Jyoti Bhatt** to repay the amount mentioned in the notice, being of **Rs. 1,01,33,479.48/- (Rupees One Crore One Lakh Thirty Three Thousand Four Hundred Seventy Nine and Paise Forty Eight Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagor having failed to repay the amount, notice is hereby given to the borrower/guarantors/mortgagor and the public in general that the Court Receiver Advocate Sh. Rohan Sharma has taken the physical possession of the property described herein below, pursuant to the orders passed by the Hon'ble Chief Judicial Magistrate Sh. Upender Singh having CNR No. HRFB03-001282-2026 and CIS No. - CRM-261-2026 dated 27.03.2026 in terms of power vested with Hon'ble District Magistrate under section 14 of the said SARFAESI Act read with rule 8 of the said rules and has handed over the same to the undersigned being the Authorised Officer of Canara Bank on this **6TH day of July of the year 2026**.

The borrower/guarantors/mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **1,01,33,479.48/- (Rupees One Crore One Lakh Thirty Three Thousand Four Hundred Seventy Nine and Paise Forty Eight Only)** with interest chargeable and pendente lite, incidental expenses, cost, charges etc.

The borrower/guarantors/mortgagor attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
 All that Part and Parcel of Residential House measuring (157 Sq yds) at MCF 23/4, Gali opposite Raghunath Mandir, Mohalla Sayedwara, Old Faridabad, Distt Faridabad in the name of Smt. Komal Madan D/o Sh. Subhash Chand.

Date: 06.07.2026 Place: FARIDABAD Authorized Officer, Canara Bank

Utkarsh Small Finance Bank
 Aapki Unmeed Ka Khaata
 (A Scheduled Commercial Bank)

Zonal Office: 1st, Floor, 2/9 West Patel Nagar, Near Metro Pillar No- 191 New Delhi, Pincode- 110008
 Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmulpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

PUBLIC NOTICE

Notice is hereby given that the following borrower/s have defaulted in the repayment of principle and interest of the Loan facility obtain by them from the bank and the loan has been classified as Non-Performing Assets (NPA). The Notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and enforcement (Security) Interest Act, 2002 on their last known address as provided to the bank by them, that in addition there to for the purposes of information of the said borrowers enumerated below, the said borrowers are being informed by way of this public notice

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/Guarantor (Owner of the Property)	N.P.A Date	Amount outstanding as on the date of Demand Notice
1	Noida	Client Name M/s Shaan Construction Co Account Number 151406000007853	M/s Shaan Construction Co Through its Proprietor (Borrower) Mr.Asim S/o Mr.Rafakat Ali (Co-Borrower) Mr.Rafaqat Ali S/o Mr.Sadak Ali (Co-Borrower/Mortgagor) Mrs.Robina Parveen W/o Mr.Asim (Co-Borrower/Mortgagor)	03-06-2026	₹ 1,61,45,923/-
2	Ghaziabad	Client Name M/s Shaan Construction Co Account Number 151406000007853	S.S.Manpower And Security Service Through its Proprietor (Borrower) Mr. Sonu S/o Mr. Ram Prasad (Co-Borrower) Mrs. Rajwati W/o Mr. Sonu (Co-Borrower/Mortgagor)	10-06-2026	₹ 1,19,80,062/-

Description of Property/ies: Mortgaged Property:- 1. All that part and parcel of the free hold Residential Property measuring 130 Sq Meter or 155.48sq Yrd, falling under khata No-150 khata No-521KH, situated at village-Rawal, Pargana-Dasna, Tehsil-Dhaulanda Distt- Hapur Uttar Pradesh Property Bounded by- East: Plot Hamid North: NTPC Road West: Plot Basir South: Road Description of the Mortgaged Property-2 All that part and parcel of the free hold Residential Property Plot No-222, admeasuring 160.19Sq Yards or 133.94Sq Meter, Out of Khata No-963/1, situated at Mansi Vihar Hadbast village-Dhargal, Pargana-Jalalabad, Tehsil & Distt- Ghaziabad Uttar Pradesh Property Bounded by- East: Road North: Other Land West-House No-221 South: Road

Description of Property/ies: All that part and parcel of the Freehold Residential Plot area measuring 150Sq Yards out of Khata Mu No-45, Killa No-18/1, situated at H.No-1261 Gali No-1, waka mu Ucha Gaon (Adarsh Nagar), Tehsil-Ballaghari Distt-Faridabad Haryana-121004 Property Bounded by- East: Other Property North: House of Talbeer West: Road South: House of Beer Singh

The above borrower/s and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice Under Section 13(2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice Under Section 13(2) as per the provisions of Securitization and Reconstruction of Financial Assets and enforcement (Security) Interest Act, 2002.

Sd/-
 (Authorized Officer)
 Utkarsh Small Finance Bank Ltd.

Date: 11/07/2026
 Place: Delhi

HIMACHAL PRADESH PUBLIC WORKS DEPARTMENT INVITATION FOR BIDS (IFB)

The Executive Engineer H.P.W.D., Division Nauda District Hamirpur H.P. on behalf of Governor of H.P. invites the Percentage rate bids, in electronic tendering system from the eligible class for the works as detailed below on the table below:-

Sr. No.	Name of Work	Estimated cost (Rs.)	Starting Date for downloading Bid	EMD (Rs.)	Deadline for Submission of Bid
1	Upgradation/Improvement of various roads in the campus of Dr RKGMC Hamirpur at Jolsappur from KM 00/0 to 6/090, (SH: ROFD for 7/9 mtr wide, R.wall/breast walls, CD, Cement Concrete pavement, drain Parapets & Road Furniture, Dumping sites etc. 000 to 3000, Time Limit:- Nine Months Cost of tender form: 10000/-	9,18,08,789/-	17-07-2026 from 10:30 AM	18,36,200/-	25-07-2026 upto 10:30 AM

The bidders are advised to note other details of tenders from the department website.

HIM SUCHANA AVAM JAN SAMPARK

Executive Engineer,
 Nauda Division,
 HPWPD, Nauda, Pin Code 177033
 Telephone No. 01972-298570
 e-mail: ce-pwddn-hp@hp.gov.in
 On behalf of Governor of Himachal Pradesh.

No. 1764/2026/2027/HP

FORM NO. URC-2
 Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 37(4) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registrars Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon, Haryana - 122050 that "M/s. Prakash Gold Industries", a Partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the Company are as follows:-

- To carry on as a going concern or otherwise acquire, manage and carry on the business of the existing partnership firm under the name and style of Prakash Gold Industries, including all its assets, liabilities, goodwill, contracts, and licenses, with or without modification as the Board of Directors may deem fit.
- To carry on in India or elsewhere the business of manufacturing, designing, developing, assembling, fabricating, importing, exporting, buying, selling, trading, distributing, supplying, installing, repairing, maintaining, and servicing (wholesale and retail) all kinds of submersible pumps, pure water pumps, open well pumps, monoblock pumps, centrifugal pumps, solar submersible pumps, pump controllers including solar pump controllers, and all types of water pumping systems (AC and DC) for agricultural, domestic, commercial, and industrial applications; and trade in all kinds of materials.
- To manufacture, develop, import, export, and trade in all kinds of components, parts, accessories, spares, machinery, tools, fittings, and equipment related to pumps and pumping systems, including control panels, motors, impellers, starters, valves, pipes, and related assemblies.
- To carry on the business of manufacturing, trading, assembling, and supplying solar energy-based products, systems, and devices including but not limited to solar panels/modules, solar water pumping systems, solar irrigation systems, solar inverters, solar batteries, charge controllers, solar street lights, and hybrid solar systems, and to undertake installation, commissioning, servicing, and maintenance of such systems.
- To engage in the business of engineering, procurement, and construction (EPC), consulting, system integration, and project management for solar-powered and other renewable energy-based solutions including grid-tied and off-grid systems for water pumping, lighting, and rural electrification.
- To develop, install, operate, and maintain renewable energy systems and technologies including but not limited to solar photovoltaic (PV), solar thermal, wind, biomass, and other non-conventional energy sources and to provide end-to-end solutions in the field of sustainable and clean energy.
- To act as dealers, distributors, stockists, agents, franchisees, consultants, contractors, or otherwise in all kinds of solar energy equipment, water pumping systems, and allied renewable energy devices either independently or in collaboration with any domestic or international entity.
- To acquire, hold, buy, sell, lease, or otherwise deal in licenses, technical know-how, intellectual property, trademarks, patents, and rights related to the products and services mentioned above and to undertake research and development in the field of advanced energy-efficient water pumping and renewable energy technologies.
- To carry on all other activities as may be necessary, ancillary, or conducive to the attainment of the above objects.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the Registered Office at A-36, Sector-8, Noida, Uttar Pradesh - 201301.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon, Haryana - 122050 within twenty-one days from the date of publication of this notice, with a copy to the Company at its Registered office for and on behalf of Prakash Gold Industries

Date : 11.07.2026
 Place : Noida

1. ANJUL GUPTA (Partner)
 2. ANKUR GUPTA (Partner)

"FORM NO. INC-26"
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE CENTRAL GOVERNMENT, I.E. REGIONAL DIRECTOR, NORTHERN REGION I, AT NEW DELHI

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

And

BINDALS PAPERS MILLS LIMITED
 Having its Registered Office at NP 151 B, Maurya Enclave, Pitampura, Delhi - 110086, India

Applicant/Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government i.e. Regional Director under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 15th April, 2026, to enable the Company to change its Registered Office from the "NCT of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (Northern Region I) at the address B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyaya Bhawan, CGO Complex, New Delhi-110023, within fourteen (14) days of the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:

BINDALS PAPERS MILLS LIMITED
 Registered Office : NP 151 B, Maurya Enclave, Pitampura, Delhi - 110086, India

For and on behalf of the Board
 Bindal Papers Mills Limited Sd/-
 Mayank Bindal
 Director
 Date : 11.07.2026
 Place : Delhi
 DIN : 00273133

FORM A
PUBLIC ANOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SWADESH GREEN INFRA LIMITED

RELEVANT PARTICULARS

Sl. No.	Name of corporate debtor	SWADESH GREEN INFRA LIMITED
1.	Date of incorporation of Corporate Debtor	31.03.2015
2.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
3.	Corporate Identity No. of corporate debtor	U27100DL2015PLC278594
4.	Address of the registered office and principal office (if any) of corporate debtor	C-201, Naraina Industrial Area, Phase - I, New Delhi, South West Delhi -110028 B-13, Gulmohar Park, New Delhi - 110049
5.	Insolvency commencement date in respect of Corporate Debtor	08.07.2026 order received on 10.07.2026
6.	Estimated date of closure of insolvency resolution process	04.01.2027
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Niraj Kumar IBBI Regn. No.: IBBI/PA-001/JP-P-02368/2021-2022/13586
8.	Address and e-mail of the interim resolution professional, as registered with the Board	205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, New Delhi-110028 Contact No. : +91 9618727408 E-mail: njhaandco@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, New Delhi-110028 Email: crp.swadeshgreeninfra@gmail.com
10.	Last date for submission of claims	22.07.2026
11.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, as phased by the interim resolution professional	Not Applicable
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Court - III has ordered the commencement of a corporate insolvency resolution process of Swadesh Green Infra Limited on 08.07.2026 (Order received on 10.07.2026).

The creditors of Swadesh Green Infra Limited, are hereby called upon to submit their claims with proof on or before 22.07.2026 to the interim resolution professional acting against entry No. 13 to act as authorized representative of the class (specify class) in Form C-A. Not Applicable in the present case, as no classes of creditors have been ascertained.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form C-A. Not Applicable in the present case, as no classes of creditors have been ascertained.

Submission of false or misleading proofs of claim shall attract penalties.

Niraj Kumar
 Interim Resolution Professional
 SWADESH GREEN INFRA LIMITED
 IBBI Regi Number: IBBI/PA-001/JP-P-02368/2021-2022/13586
 AFA: AA113586/0230627/109428 Valid up to 30.06.2027
 205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, Delhi- 110028

Date : 11-07-2026
 Place : New Delhi

ASHIANA REALTY LLP
 LLPIN : AAN-2705
 Regd. Off: 3H, PLAZA ME, THIRD FLOOR JASOLA DISTRICT CENTRE, South Delhi, NEW DELHI, Delhi, India, 110025,
 e-mail: info@ashianhomes.in, cs@ashianhomes.com

NOTICE

[Under Sub Rule -4 of Rule- 17 of The Limited Liability Partnership Rules, 2009]

Notice is hereby given that a notice under Section 13 of the Limited Liability Partnership Act, 2008 read with Rule 17 of LLP Rules 2009 will be sent to the Registrar of ASHIANA REALTY LLP for seeking confirmation for change of Registered office from **State of Delhi to the State of Odisha**.

Any person whose interest is likely to be affected by the proposed shifting of the registered office of the LLP may deliver or cause to be delivered or sent by registered post of his/her objection(s) supported by an affidavit stating the nature of his/her interest and grounds of objection(s) to the Registrar of Companies, Delhi at Registrar of Companies, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019 within 21 days from the date of publication of this notice with a copy to the applicant LLP at its registered office at the address mentioned above.

For and on behalf of
ASHIANA REALTY LLP Sd/-
PRAGATI AGRAWAL
 (Designated Partner)
 Date: 11.07.2026
 Place: Delhi
 DPIN- 02925431

"FORM NO. INC-26"
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

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BEFORE THE CENTRAL GOVERNMENT, I.E. REGIONAL DIRECTOR, NORTHERN REGION I, AT NEW DELHI

